

Customs Bond's (General) Amendment Rules, 1964 under section 159 of the Customs Act, 1962. (iv) Notifications G.S.R. Nos. 1736 and 1737, dated the 1st December, 1964, under section 159 of the Customs Act, 1962.

(V) Notification G.S.R. No. 1711, dated the 5th December, 1964,

[Placed in Library. See No. LT-3647/64 for (ii) to (v)]

**STATEMENT RE ACTION BY RAILWAY BOARD ON POINTS MADE DURING DISCUSSION ON RAILWAY BUDGET, 1964-65.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): Sir, on behalf of Shri S. K. Patil I shall, with your permission, read out this statement.

In the course of the discussion on the last Railway Budget, a number of constructive suggestions relating to the working of the Railways were made by hon. Members. Copies of the debates in this House as well as the other House were subsequently sent by the Railway Board to the various Railway Administrations for scrutiny, with instructions that suitable action should be taken wherever required. In fact, some hon. Members might have noticed for themselves the concrete action which has been, or is being taken, by Railway Administrations in respect of some of their suggestions.

The Railway Minister had at that time promised to arrange to send replies to hon. Members on the points raised by them, where they were not already covered by the reply to the debate on the floor of the House.

Instead of sending written replies direct to each individual Member, I think it best to place in the Library

of Parliament, for perusal, a consolidated set of all such replies so that the information supplied is not limited only to the Member who had raised a particular point but is available for perusal to all others who may be interested. I must, however, add that no remarks have been offered on suggestions or observations of a general nature which do not call for a specific reply. Such suggestions are, of course, taken note of, for whatever action is possible, thereon.

I have accordingly arranged for two copies of these replies to be placed in the Library of Parliament for perusal by hon. Members interested.

SHRI ARJUN ARORA (Uttar Pradesh): Sir, may I ask one question? During the debate on the Railway Budget, I had raised the question of temporary gazetted officers in the Railways. There are more than a thousand temporary gazetted officers in the Railways who were recruited in 1953 and 1956. Most of them have not yet been made permanent. May I know what action has been taken in the matter and if no action has been taken, what action is proposed to be taken now?

SHRI RAM SUBHAG SINGH: A\* stated in the statement, a consolidated reply has been placed in the Library of Parliament and in case the hon. Member finds that it does not satisfactorily cover his points, I shall see what further action is needed.

SHRI LOKANATH MISRA (Orissa): What will be the difficulty in sending individual reply to Members in regard to their queries? This would facilitate their going through it and subsequently they can also write back to the Minister if they have anything to say.

SHRI M. RUTHNASWAMY (Madras): Copies of the consolidated reply may be sent to individual Members.

SHRI RAM SUBHAG SINGH: Actually, Sir, the points raised were large in number and so it was thought . . .

MR. CHAIRMAN: Copies of the statement could be circulated to Members.

SHRI RAM SUBHAG SINGH: That is a very big document, Sir. As you know, so many points are raised here during speeches. Anyway, if the reply is not found satisfactory, we shall see that suitable action is taken.

#### RESIGNATION BY SHRI T. PANDE

MR. CHAIRMAN: I have to inform Members that Shri T. Pande, Member representing the State of Uttar Pradesh has resigned his seat in the Rajya Sabha from the 16th December, 1964.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Has the hon Member given any reason for his resignation?

MR. CHAIRMAN: I don't think\*; so.

SHRI LOKANATH MISRA (Orissa): Mr. T. N. Singh's election.

#### THE INSECTICIDES BILL, 1964

THE DEPUTY MINISTER in THE MINISTRY OF HEALTH (SHRI P. S. NASKAR): Sir, I beg to move for leave to introduce a Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

*The question was put and the "motion was adopted.*

SHRI P. S. NASKAR: Sir, I introduce the Bill.

#### THE KERALA APPROPRIATION BILL, 1964

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1964-65, as passed by the Lok Sabha, be taken into consideration."

Hon. Members are aware that by virtue of the Proclamation issued by the President on the 10th September, 1964, under article 356 of the Constitution, the powers of the State Legislature of Kerala are now exercisable by or under the authority of Parliament.

[THE DEPUTY CHAIRMAN in the Chair]

It is therefore necessary to approach Parliament for obtaining Supplementary Grants and passing the connected Appropriation Bill to cover the additional requirements of the State in the current financial year. Accordingly, Supplementary Demands and Appropriations for the State of Kerala were presented to both the Houses of Parliament in two batches on the 25th September 1964 and the 24th November 1964. The first batch though presented to Parliament in the last Session, could not be taken up for consideration in that Session for want of time and it was left to be considered in this Session.

The present Bill arises out of the Supplementary Demands of Rs. 34,68,500 voted by the Lok Sabha on the 8th December, 1964 and the expenditure of Rs. 96,100 charged on the Consolidated Fund of Kerala. The Supplementary Demands Statements presented to the House give the full explanations in support of the proposals and it is not, therefore, necessary for me to go into them in